

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 1281 OF 2024

P. PRASHANTI

PETITIONER

VERSUS

P.V. NANDAKUMAR

RESPONDENT

ORDER

1. The present transfer petition has been filed by the petitioner-wife seeking transfer of the Matrimonial Divorce Case F.C.O.P. No. 512 of 2024 titled as "*P.V. Nandakumar vs. P. Prashanthi*" filed by the respondent-husband pending before the court of Family Court Judge, Visakhapatnam, Andhra Pradesh to an equal and competent court of Family Court, Gurugram, Haryana, where she is presently residing.
2. Heard learned counsel for the parties.
3. Considering the fact that the petitioner-wife has two minor children, a boy and a girl to look after and that she is residing at Gurugram, Haryana, she has immense difficulty in attending court proceedings at Visakhapatnam, it would be expedient in the ends of justice to transfer the subject-case as asked for by the petitioner-wife.
4. The Transfer Petition stands allowed accordingly.
5. The Court where proceedings are pending shall transfer the records to the

transferee Court promptly and without any delay.

6. Liberty is granted to the respondent to appear through video conferencing, in view of his medical condition, until and unless his physical presence is absolutely necessary.

7. A copy of this order be sent to the concerned courts for compliance.

8. Pending application(s), if any, shall stand disposed of.

.....J.
(PANKAJ MITHAL)

.....J.
(AHSANUDDIN AMANULLAH)

NEW DELHI
06th JANUARY, 2025

ITEM NO.3

COURT NO.16

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION(S)(CIVIL) NO(S). 1281/2024

P. PRASHANTI

PETITIONER(S)

VERSUS

P.V. NANDAKUMAR

RESPONDENT(S)

(IA No. 109119/2024 - EX-PARTE STAY)

Date : 06-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Zehra Khan, AOR
Ms. Anauntta Shankar, Adv.

For Respondent(s) Mr. Y. Raja Gopala Rao, AOR
Mr. Dhuli Gopi Krishna, Adv.

UPON hearing the counsel the court made the following
O R D E R

The transfer petition stands allowed in terms of the signed order. Pending application(s), if any, shall stand disposed of.

(Ram Subhag Singh)
Assistant Registrar

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Signed Order is placed on the file)